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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 94/2005
OA 1433/2004

New Delhi this the 12th day of July, 2005

Hon'ble Mr. M.P.Singh, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

Shri Babu Ram
Son of Late Shri Ganga Prasad,
R/O D-788, Gali No.3,
Ashok Nagar, Delhi-110093

(By Advocate Shri S.N.Shukla)

...Applicant

Shri Vajay Kumar,
Director of Education,
Old Secretariat, Delhi-110054

(By Advocate Shri Vijay Pandita)

...Respondent

VERSUS

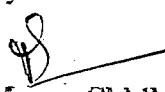
O R D E R (ORAL)

(Hon'ble Mr.M.P.Singh, Vice Chairman (A)

The Tribunal vide its order dated 4.6.2004 in OA 1433/2004 has passed the following directions:

"It is directed that respondent No.1 would consider the representation of the applicant and pass an appropriate speaking order preferably within six months of the receipt of a certified copy of this order. It should be communicated to the applicant".

2. In pursuance of the aforesaid directions, respondents have considered the representation of the applicant and passed an order dated 19.3.2005. Thus the directions given by the Tribunal have been complied with. CP is dismissed. Notice is discharged.


(Mrs.Meera Chhibber)
Member (J)


(M.P. Singh)
Vice Chairman (A)